

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision

MEETING NUMBER : 26/82-ALC4/2008 MEETING DATE : 23.09.2008

The Meeting No.26/09 in the year 2008-09 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2004-09 pertaining to products falling in Chapter 29 and 30 was held on **23.09.2008** under the Chairmanship of Export Commissioner, Shri Sanjay Rastogi in his chamber.

Following members were present:-

1. Shri Jasbir Singh, IA, Chemical Division, C & PC
2. Shri D.N. Mathur, Dy. IA, PI Division, C & PC.
3. Shri Rajinder Pal Singh, Dy. DGFT
4. Shri Shyam Lal, FTDO

At the outset, minutes of Norms Committee Meeting No.24/09 dated 09.09.2008 were ratified by the Committee.

Case No.B-210	M/S Zandu Chemicals Ltd, Mumbai
Norms Committee Meeting No.26/09	F.No.01/83/050/01315/AM07
Meeting Date: 23.09.2008	RA F.No.03/95/040/01260/AM07
Adv.Lic.No.0310422065 dated 06.03.2007	
Committee considered case as per agenda for enhancement in the quantity of inputs and in consultation with technical authority present in meeting, decided to maintain status quo as there is no justification for enhancement in the quantity of inputs already allowed in its 1/82 meeting held on 01.04.2008.	
RA concerned may take further necessary action as per above decision of NC.	

Case No.B-211	M/S Honest Bivet Pvt. Ltd.
Norms Committee Meeting No.26/09	F.No.01/82/050/01761/AM07
Meeting Date: 23.09.2008	RA F.No.08/24/40/304/AM07
Adv.Lic.No.0810062375 dated 12.01.2007	
Committee decided to defer case for 07.10.2008 for comments of PI Division.	

Case No.A-81	M/S Intervet India Pvt. Ltd.
Norms Committee Meeting No.26/09	F.No.01/82/162/645/AM08
Meeting Date: 23.09.2008	RA F.No.09/24/40/96/AM03
Adv.Lic.No.0910011119 dated 14.08.2002	

Committee considered case as per agenda and decided to remind Department of Bio-Technology for their comments. Accordingly, case was deferred for 21.10.2008.

1	Case No.:7/2/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Approved
	HQ File :01/82/050/01804/AM07/	RLA File :03/94/040/01443/AM07/	Lic.No/Date:0310422972 13.03.2007	
	Decision :Case has already approved by NC in its 23/82 meeting held on 02.09.1008.			

2	Case No.:31/12/82-ALC4/2008	Party Name:ISHITA DRUGS & INDUSTRIES LTD	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Rejected
	HQ File :01/82/050/00499/AM09/	RLA File :08/24/040/00049/AM08/	Lic.No/Date:0810065340 12.06.2007	
	Decision :Case has already been rejected by NC in its 23/82 meeting held on 02.09.2008.			

3	Case No.:71/42/82-ALC4/2007	Party Name:RALLIS INDIA LIMITED	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred
	HQ File :01/82/050/00407/AM08/	RLA File :03/95/040/00251/AM08/	Lic.No/Date:0310433412 21.06.2007	Defer Date:07.10.2008
	Decision :Committee considered the case as per agenda and observed that it was considered in its 24/82 meeting held on 09.09.2008 and was deferred for 07.10.2008 for comments of PC Division. It was, therefore, decided to defer case for 07.10.2008.			

4	Case No.:728/24/83-ALC1/2007	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Rejected
	HQ File :01/83/050/00615/AM08/	RLA File :04/24/040/00111/AM08/	Lic.No/Date:0410090132 28.06.2007	
	Decision :Case has already been rejected by NC in its 24/09 meeting held on 09.09.2008.			

5	Case No.:730/24/83-ALC1/2007	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Rejected
	HQ File :01/83/050/00623/AM08/	RLA File :09/24/040/00120/AM08/	Lic.No/Date:0910030686 29.06.2007	
	Decision :Case has already been rejected by NC in its 24/09 meeting held on 09.09.2008.			

6	Case No.:19/23/83-ALC1/2007	Party Name:SEQUENT SCIENTIFIC LIMITED	Meet No/Date:26/82-ALC4/2008	Status:Case
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			23.09.2008	Deferred
	HQ File :01/83/050/00655/AM08/	RLA File :07/24/040/00234/AM08/	Lic.No/Date:0710052301 04.07.2007	Defer Date:21.10.2008
	Decision :Committee decided to defer case for 21.10.2008 for comments of DGHS.			

7	Case No.:104/6/82-ALC4/2008	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred
	HQ File :01/82/050/00187/AM09/	RLA File :08/24/040/00123/AM08/	Lic.No/Date:0810066581 14.08.2007	Defer Date:21.10.2008
	Decision :Committee decided to defer case for 21.10.2008 for comments of PI Division.			

8	Case No.:21/27/83-ALC1/2007	Party Name:UMA ORGANICS PVT. LTD.	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Approved
	HQ File :01/83/050/01095/AM08/	RLA File :09/24/040/00207/AM08/	Lic.No/Date:0910031380 03.09.2007	
	Decision :Case has already been approved by NC in its 23/09 meeting held on 02.09.2008.			

9	Case No.:93/27/83-ALC1/2007	Party Name:SOLARIS CHEMTECH LIMITED	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Approved
	HQ File :01/83/050/01167/AM08/	RLA File :34/24/040/00119/AM08/	Lic.No/Date:3410019636 14.09.2007	
	Decision :Case has already been approved by NC in its 18/09 meeting held on 29.07.2008.			

10	Case No.:191/27/83-ALC1/2007	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred
	HQ File :01/83/050/01265/AM08/	RLA File :04/24/040/00235/AM08/	Lic.No/Date:0410091280 01.10.2007	Defer Date:07.10.2008
	Decision :Committee decided to forward a copy of application to PI Division for their comments. Accordingly, case was deferred for 07.10.2008.			

11	Case No.:95/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Approved
	HQ File :01/82/050/00431/AM08/	RLA File :03/94/040/00674/AM08/	Lic.No/Date:0310445040 03.10.2007	
	Decision :Case has already been approved by NC in its 24/09 meeting held on 09.09.2008.			

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12	Case No.:6/9/82-ALC4/2008	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred
	HQ File :01/82/050/00239/AM09/	RLA File :09/24/040/00243/AM08/	Lic.No/Date:0910031765 12.10.2007	Defer Date:07.10.2008
	Decision :Committee decided to forward a copy of application to PI Division for their comments. Accordingly, case was deferred for 07.10.2008.			

13	Case No.:106/42/82-ALC4/2007	Party Name:LUPIN LIMITED	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Approved
	HQ File :01/82/050/00442/AM08/	RLA File :03/95/040/00604/AM08/	Lic.No/Date:0310447771 25.10.2007	
	Decision :Case has already been approved by NC in its 25/09 meeting held on 16.09.2008.			

14	Case No.:15/20/82-ALC4/2008	Party Name:EMAMI LIMITED,	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred
	HQ File :01/82/050/00808/AM09/	RLA File :02/24/040/00183/AM08/	Lic.No/Date:0210106154 19.11.2007	Defer Date:07.10.2008
	Decision : Committee considered the case as per agenda and observed that it was considered in its 24/82 meeting held on 09.09.2008 and was deferred for 07.10.2008 for comments of Department of MSME. It was, therefore, decided to defer case for 07.10.2008.			

15	Case No.:68/39/83-ALC1/2007	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred
	HQ File :01/83/050/01647/AM08/	RLA File :04/24/040/00289/AM08/	Lic.No/Date:0410092451 30.11.2007	Defer Date:07.10.2008
	Decision : Committee considered the case as per agenda and observed that it was considered in its 24/82 meeting held on 09.09.2008 and was deferred for 07.10.2008 for comments of PI Division. It was, therefore, decided to defer case for 07.10.2008.			

16	Case No.:136/39/83-ALC1/2007	Party Name:KDAC CHEM PVT LTD	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Rejected
	HQ File :01/83/050/01715/AM08/	RLA File :34/24/040/00182/AM08/	Lic.No/Date:3410020288 10.12.2007	
	Decision :Case has already been rejected by NC in its 24/09 meeting held on 09.09.2008.			

17	Case No.:145/39/83-ALC1/2007	Party Name:KAMUD DRUGS PVT.LIMITED.,	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred
	HQ File :01/83/050/01724/AM08/	RLA File :31/24/040/00298/AM08/	Lic.No/Date:3110031879 11.12.2007	Defer Date:04.11.2008

Decision :Committee decided to call for technical details as per Appendix 33 from firm. Accordingly, case was deferred for 04.11.2008.

18	Case No.:75/45/82-ALC4/2007	Party Name:VIDA LABORATORIES (P) LTD	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Approved
	HQ File :01/82/050/00538/AM08/	RLA File :07/24/040/00686/AM08/	Lic.No/Date:0710055140 31.12.2007	
	Decision :Case has already been approved by NC in its 25/09 meeting held on 16.09.2008.			

19	Case No.:57/20/82-ALC4/2008	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred
	HQ File :01/82/050/00850/AM09/	RLA File :03/95/040/00961/AM08/	Lic.No/Date:0310456184 02.01.2008	Defer Date:07.10.2008
	Decision : Committee considered the case as per agenda and observed that it was considered in its 24/82 meeting held on 09.09.2008 and was deferred for 07.10.2008 for comments of PI Division. It was, therefore, decided to defer case for 07.10.2008.			

20	Case No.:12/42/83-ALC1/2007	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred
	HQ File :01/83/050/01788/AM08/	RLA File :22/24/040/00053/AM08/	Lic.No/Date:2210007356 04.01.2008	Defer Date:21.10.2008
	Decision : Committee considered the case as per agenda and observed that it was considered in its 24/82 meeting held on 09.09.2008 and was deferred for 21.10.2008 for comments of PI Division. It was, therefore, decided to defer case for 21.10.2008.			

21	Case No.:20/45/82-ALC4/2007	Party Name:ALKALOIDS CORPORATION	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred
	HQ File :01/82/050/00483/AM08/	RLA File :02/24/040/00272/AM08/	Lic.No/Date:0210107833 04.01.2008	Defer Date:14.10.2008
	Decision : Committee considered the case as per agenda and observed that it was considered in its 25/82 meeting held on 16.09.2008 and was deferred for 14.10.2008 for comments of PI Division. It was, therefore, decided to defer case for 14.10.2008.			

22	Case No.:56/20/82-ALC4/2008	Party Name:INDO AMINES LIMITED	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred
	HQ File :01/82/050/00849/AM09/	RLA File :03/94/040/01274/AM07/	Lic.No/Date:0310457744 16.01.2008	Defer Date:07.10.2008
	Decision : Committee considered the case as per agenda and observed that it was considered in its 24/82 meeting held on 09.09.2008 and was deferred for 07.10.2008 for			

comments of PI Division. It was, therefore, decided to defer case for 07.10.2008.

23	Case No.:34/45/82-ALC4/2007	Party Name:HILDOSE	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred
	HQ File :01/82/050/00497/AM08/	RLA File :03/94/040/01100/AM08/	Lic.No/Date:0310460275 06.02.2008	Defer Date:21.10.2008
	Decision :Committee considered case as per agenda and observed that the firm has been requested to furnish purity of import item, purity of export item and justification for wastage claimed vide letter dated 29.08.2008, but no reply has been received. It was, therefore, decided to await reply of firm and defer the case for 21.10.2008.			

24	Case No.:29/6/82-ALC4/2008	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred
	HQ File :01/82/050/00112/AM09/	RLA File :03/94/040/01032/AM08/	Lic.No/Date:0310460255 06.02.2008	Defer Date:21.10.2008
	Decision :Committee decided to forward a copy of application and reply received from firm to PI Division for their comments. Accordingly, case was deferred for 21.10.2008.			

25	Case No.:1/44/82-ALC4/2007	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred
	HQ File :01/82/050/00463/AM08/	RLA File :22/24/040/00056/AM08/	Lic.No/Date:2210007484 21.02.2008	Defer Date:21.10.2008
	Decision : Committee considered case as per agenda and observed that the firm has been requested to furnish Production and Consumption data certified by Central Excise Authority vide letter dated 28.08.2008, but no reply has been received. It was, therefore, decided to await reply of firm and defer the case for 21.10.2008.			

26	Case No.:57/6/82-ALC4/2008	Party Name:CORAL DRUGS PVT. LTD.,	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred
	HQ File :01/82/050/00140/AM09/	RLA File :05/24/040/00884/AM08/	Lic.No/Date:0510217198 28.02.2008	Defer Date:21.10.2008
	Decision :Committee decided to remind Department of MSME for their comments. Accordingly, the case was deferred for 21.10.2008.			

27	Case No.:19/12/82-ALC4/2008	Party Name:SILVASSA PLAST	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Approved
	HQ File :01/82/050/00487/AM09/	RLA File :05/24/040/00917/AM08/	Lic.No/Date:0510217767 12.03.2008	
	Decision :Case has already been approved by NC in its 24/09 meeting held on 09.09.2008.			

28	Case No.:35/9/82-ALC4/2008	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:26/82-ALC4/2008	Status:Case
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			23.09.2008	Approved
HQ File :01/82/050/00268/AM09/	RLA File :03/94/040/01324/AM08/		Lic.No/Date:0310466013 25.03.2008	
Decision :Committee considered case as per agenda and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/22/2008/Ch.II dated 08.08.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import item	Qty. allowed
2-Acetoacetoxy Ethyl Methacrylate (AAEM)	1 Kg.	1.	Hydroxyethyl Methacrylate	0.625 kg
RA concerned may take further necessary action as per above decision of NC.				

29	Case No.:39/9/82-ALC4/2008	Party Name:Cipla Limited	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred
	HQ File :01/82/050/00408/AM09/	RLA File :03/95/040/00039/AM09/	Lic.No/Date:0310469298 23.04.2008	Defer Date: 30.09.2008
	Decision : Committee considered the case as per agenda and observed that it was considered in its 23/82 meeting held on 02.09.2008 and was deferred for 30.09.2008 for comments of PI Division. It was, therefore, decided to defer case for 30.09.2008.			

30	Case No.:88/11/82-ALC4/2008	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Rejected
	HQ File :01/82/050/00408/AM09/	RLA File :03/95/040/00039/AM09/	Lic.No/Date:0310469298 23.04.2008	
	Decision :Case has already been rejected by NC in its 24/09 meeting held on 09.09.2008.			

31	Case No.:6/12/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred
	HQ File :01/82/050/00474/AM09/	RLA File :03/94/040/00104/AM09/	Lic.No/Date:0310469550 25.04.2008	Defer Date:21.10.2008
	Decision :Committee decided to defer case for 21.10.2008 for comments of PI Division.			

32	Case No.:5/12/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Approved
	HQ File :01/82/050/00473/AM09/	RLA File :03/94/040/00113/AM09/	Lic.No/Date:0310469862 29.04.2008	

Decision :Case has already been approved by NC in its 24/09 meeting held on 09.09.2008.

33	Case No.:7/12/82-ALC4/2008	Party Name:CJEX BIOCHEM PVT. LTD.	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Rejected
	HQ File :01/82/050/00475/AM09/	RLA File :03/94/040/01284/AM07/	Lic.No/Date:0310470242 01.05.2008	
	Decision :Committee considered case as per agenda and observed that the firm was requested to furnish Production and Consumption data certified by Central Excise Authority vide letter dated 01.08.2008, but no reply has been received and norms can not be fixed in absence of required data. It was, accordingly, decided to close the case. RA concerned may take further necessary action as per above decision of NC.			

34	Case No.:10/12/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred
	HQ File :01/82/050/00478/AM09/	RLA File :03/94/040/00124/AM09/	Lic.No/Date:0310470252 01.05.2008	Defer Date:21.10.2008
	Decision :Committee decided to defer case for 21.10.2008 for comments of PI Division.			

35	Case No.:1/8/82-ALC4/2008	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred
	HQ File :01/82/050/00223/AM09/	RLA File :22/24/040/00075/AM08/	Lic.No/Date:2210007767 05.05.2008	Defer Date:21.10.2008
	Decision : Committee decided to defer case for 21.10.2008 for comments of PI Division.			

36	Case No.:14/12/82-ALC4/2008	Party Name:EMAMI LIMITED,	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred
	HQ File :01/82/050/00482/AM09/	RLA File :02/24/040/00009/AM09/	Lic.No/Date:0210112297 12.05.2008	Defer Date:21.10.2008
	Decision :Committee decided to remind Department of MSME for their comments. Accordingly, the case was deferred for 21.10.2008.			

37	Case No.:15/12/82-ALC4/2008	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred
	HQ File :01/82/050/00483/AM09/	RLA File :07/24/040/00050/AM09/	Lic.No/Date:0710057454 16.05.2008	Defer Date:07.10.2008
	Decision :Committee decided to defer case for 07.10.2008 for comments of Chemical/PI Division.			

38	Case No.:23/20/82-ALC4/2008	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred
	HQ File :01/82/050/00816/AM09/	RLA File :09/21/040/00559/AM07/	Lic.No/Date:0910034001 19.05.2008	Defer Date:07.10.2008
	Decision : Committee considered the case as per agenda and observed that it was considered in its 24/82 meeting held on 09.09.2008 and was deferred for 07.10.2008 for comments of PI Division. It was, therefore, decided to defer case for 07.10.2008.			

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Case No.:60/14/82-ALC4/2008	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Approved	
HQ File :01/82/050/00612/AM09/	RLA File :09/24/040/00540/AM08/	Lic.No/Date:0910034044 21.05.2008		
Decision :Committee considered case as per agenda and in light of written comments forwarded by PI Division vide their U.O. No.35011/97/2007-PI-III dated 31.03.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
3-5[Bromo-1-(Fluorophenyl)(1,3 dihydro isobenzo furanyl) propyl] dimethylamine Oxalate	1 Kg.	1.	5-Bromo Phthalide	1.35 kg
		2.	1-Bromo-3-Chloropropane	1.85 kg
		3.	1-Bromo-4-Fluoro Benzene	1.38 kg
		4.	Toluene	6.80 kg
		5.	Tetrahydrofuran	5.39 kg
		6.	Isopropyl Alcohol	0.40 kg
RA concerned may take further necessary action as per above decision of NC.				

40	Case No.:147/11/82-ALC4/2008	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred
	HQ File :01/82/050/00467/AM09/	RLA File :04/24/040/00022/AM09/	Lic.No/Date:0410095980 22.05.2008	Defer Date:07.10.2008
	Decision : Committee considered the case as per agenda and observed that it was considered in its 24/82 meeting held on 09.09.2008 and was deferred for 07.10.2008 for comments of PI Division. It was, therefore, decided to defer case for 07.10.2008.			

41	Case No.:26/10/82-ALC4/2008	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred
	HQ File :01/82/050/00318/AM09/	RLA File :08/24/040/00029/AM09/	Lic.No/Date:0810072024 22.05.2008	Defer Date:07.10.2008
	Decision : Committee considered the case as per agenda and observed that it was considered in its 24/82 meeting held on 09.09.2008 and was deferred for 07.10.2008 for comments of Chemical Division. It was, therefore, decided to defer case for 07.10.2008.			

42	Case No.:148/11/82-ALC4/2008	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Approved
	HQ File :01/82/050/00468/AM09/	RLA File :04/24/040/00035/AM09/	Lic.No/Date:0410096011 23.05.2008	
	Decision : Case has already been approved by NC in its 24/09 meeting held on 09.09.2008.			

43	Case No.:61/14/82-ALC4/2008	Party Name:PHAARMASIA LTD.,	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred
	HQ File :01/82/050/00613/AM09/	RLA File :09/24/040/00041/AM09/	Lic.No/Date:0910034054 23.05.2008	Defer Date:07.10.2008
	Decision : Committee considered the case as per agenda and observed that it was considered in its 24/82 meeting held on 09.09.2008 and was deferred for 07.10.2008 for comments of Chemical Division. It was, therefore, decided to defer case for 07.10.2008.			

44	Case No.:63/14/82-ALC4/2008	Party Name:VIVIMED LABS LIMITED	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred
	HQ File :01/82/050/00615/AM09/	RLA File :09/24/040/00053/AM09/	Lic.No/Date:0910034055 23.05.2008	Defer Date:07.10.2008
	Decision : Committee considered the case as per agenda and observed that it was considered in its 24/82 meeting held on 09.09.2008 and was deferred for 07.10.2008 for comments of Chemical Division. It was, therefore, decided to defer case for 07.10.2008.			

45	Case No.:142/11/82-ALC4/2008	Party Name:DUJODWALA PAPER CHEMICALS LTD	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred
	HQ File :01/82/050/00462/AM09/	RLA File :03/94/040/01247/AM08/	Lic.No/Date:0310472195 27.05.2008	Defer Date:14.10.2008
	Decision : Committee considered the case as per agenda and observed that it was considered in its 25/82 meeting held on 16.09.2008 and was deferred for 14.10.2008 for comments of PC Division. It was, therefore, decided to defer case for 14.10.2008.			

46	Case No.:64/14/82-ALC4/2008	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred
	HQ File :01/82/050/00616/AM09/	RLA File :09/24/040/00068/AM09/	Lic.No/Date:0910034075 27.05.2008	Defer Date:21.10.2008
	Decision :Committee decided to forward a copy of application to PI Division for their comments. Accordingly, case was deferred for 21.10.2008.			

47	Case No.:65/14/82-ALC4/2008	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Approved

HQ File :01/82/050/00617/AM09/

RLA File :09/24/040/00073/AM09/

Lic.No/Date:0910034076

27.05.2008

Decision :Committee considered case as per agenda and in light of written comments forwarded by PI Division vide their O.M. No.35011/112/2008-PI-III dated 10.09.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
B-lonyliden Ethyl Tri Phosphonium Bromide	1 Kg.	1.	Ethylene Dibromide	1.35 kg
		2.	Tetrahydrofuran	1.25 kg
		3.	Methanol	2.32 kg

RA concerned may take further necessary action as per above decision of NC.

48	Case No.:70/14/82-ALC4/2008	Party Name:VIVIMED LABS LIMITED	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred
	HQ File :01/82/050/00622/AM09/	RLA File :09/24/040/00052/AM09/	Lic.No/Date:0910034083 27.05.2008	Defer Date:21.10.2008
	Decision :Committee decided to defer case for 21.10.2008 for comments of Chemical Division.			

49

Case No.:71/14/82-ALC4/2008	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Approved
HQ File :01/82/050/00623/AM09/	RLA File :09/24/040/00069/AM09/	Lic.No/Date:0910034081 27.05.2008	

Decision :Committee considered case as per agenda and in light of written comments forwarded by PI Division vide their O.M. No.35011/103/2008-Ch.III dated 30.08.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
RAM-88 [(2S,3aS,6aS)-1-[(S)-1-(Ethoxy Carbonyl)-3-phenyl propyl] amino] Praponoyl] Octahydro Cyclopenta [b] pyrrole-2-carboxylic Acid Benzyl Ester maleic acid Salt	1 Kg	1.	(+/-)Cis-Endo-2-Aza Bicyclo(3,3.0)Octoane-3-Carboxylic Acid Benzyl Ester Hydrochloride	1.356 kg
		2.	1,1-Carbonyldiimdozol/N, N-Carbonyldiimdozol	0.50 kg
		3.	N-(1S) Ethoxy Carbonyl-3-Phenyl Propyl-Anine	0.62 kg

RA concerned may take further necessary action as per above decision of NC.

50

Case No.:16/14/82-ALC4/2008	Party Name:LUPIN LIMITED	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Approved	
HQ File :01/82/050/00568/AM09/	RLA File :03/95/040/00170/AM09/	Lic.No/Date:0310472351 29.05.2008		
Decision : Committee considered case as per agenda and in light of written comments forwarded by PI Division vide their O.M. No.35011/100/2008-PI-III dated 30.08.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
S-(+)-2-Amino Butyric Acid Hcl	1 Kg.	1.	DL2 aminobutanol	1.568 kg
		2.	Tartaric Acid	0.9563 kg
		3.	Methanol	0.77 kg
		4.	Benzoyl Chloride	2.458 kg
		5.	Caustic Flakes	1.014 kg
		6.	Potassium Permangnate	3.418 kg
		7.	Iso Propyl alcohol	1.708 kg
		8.	Soda Ash	Not allowed as not shown in process.
RA concerned may take further necessary action as per above decision of NC.				

51

Case No.:73/14/82-ALC4/2008	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Approved
HQ File :01/82/050/00625/AM09/	RLA File :09/24/040/00051/AM09/	Lic.No/Date:0910034133 02.06.2008	

Decision : Committee considered case as per agenda and in light of written comments forwarded by PI Division vide their O.M. No.35011/114/2008-Ch.III dated 30.08.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Levetiracetam	1 Kg	1.	(S)+2-Amino Butyramide Hcl	1.327 kg
		2.	4-Chlorobutyryl Chloride	1.35 kg
		3.	Acetonitrile	2.71 kg
		4.	Potassium Carbonate	1.17 kg
		5.	Methylene Chloride	1.93 kg
		6.	Di-Isopropyl Ether	1.30 kg

RA concerned may take further necessary action as per above decision of NC.

52	Case No.:24/14/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred
	HQ File :01/82/050/00576/AM09/	RLA File :03/94/040/00148/AM09/	Lic.No/Date:0310473302 05.06.2008	Defer Date:07.10.2008
	Decision : Committee considered the case as per agenda and observed that it was considered in its 24/82 meeting held on 09.09.2008 and was deferred for 07.10.2008 for comments of PI Division. It was, therefore, decided to defer case for 07.10.2008.			

53

Case No.:1/12/82-ALC4/2008	Party Name:SILVASSA PLAST	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Approved	
HQ File :01/82/050/00469/AM09/	RLA File :05/24/040/00146/AM09/	Lic.No/Date:0510221655 05.06.2008		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/30/2008/Ch.II dated 09.09.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import item	Qty. allowed
Di-Ethyl Maleate	1 Kg.	1.	Maleic Anhydride	0.633 kg
		2.	Ethanol	0.594 kg
RA concerned may take further necessary action as per above decision of NC.				

54	Case No.:23/14/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Approved
	HQ File :01/82/050/00575/AM09/	RLA File :03/94/040/00266/AM09/	Lic.No/Date:0310473365 05.06.2008	
	Decision :Case has already been approved by NC in its 24/09 meeting held on 09.09.2008.			

55	Case No.:44/15/82-ALC4/2008	Party Name:VIVIMED LABS LIMITED	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred
	HQ File :01/82/050/00684/AM09/	RLA File :09/24/040/00090/AM09/	Lic.No/Date:0910034164 05.06.2008	Defer Date:14.10.2008
	Decision : Committee considered the case as per agenda and observed that it was considered in its 25/82 meeting held on 16.09.2008 and was deferred for 14.10.2008 for comments of Chemical Division. It was, therefore, decided to defer case for 14.10.2008.			

56	Case No.:22/14/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred
	HQ File :01/82/050/00574/AM09/	RLA File :03/94/040/00230/AM09/	Lic.No/Date:0310473544 06.06.2008	Defer Date:21.10.2008
	Decision :Committee decided to defer case for 21.10.2008 for comments of PI Division.			

57	Case No.:7/16/82-ALC4/2008	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred
	HQ File :01/82/050/00700/AM09/	RLA File :03/95/040/00209/AM09/	Lic.No/Date:0310473617 09.06.2008	Defer Date:07.10.2008
	Decision : Committee considered the case as per agenda and observed that it was considered in its 24/82 meeting held on 09.09.2008 and was deferred for 07.10.2008 for comments of PC Division. It was, therefore, decided to defer case for 07.10.2008.			

58	Case No.:20/12/82-ALC4/2008	Party Name:ATUL LIMITED,	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred
	HQ File :01/82/050/00488/AM09/	RLA File :08/24/040/00039/AM09/	Lic.No/Date:0810072444 09.06.2008	Defer Date:07.10.2008
	Decision : Committee considered the case as per agenda and observed that it was considered in its 24/82 meeting held on 09.09.2008 and was deferred for 07.10.2008 for comments of PC Division. It was, therefore, decided to defer case for 07.10.2008.			

59	Case No.:77/14/82-ALC4/2008	Party Name:KDAC CHEM PVT LTD	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Rejected
	HQ File :01/82/050/00629/AM09/	RLA File :34/24/040/00040/AM09/	Lic.No/Date:3410021586 11.06.2008	
	Decision :Case has already been rejected by NC in its 24/09 meeting held on 09.09.2008.			

60	Case No.:2/13/82-ALC4/2008	Party Name:VIVIMED LABS LIMITED	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred
	HQ File :01/82/050/00509/AM09/	RLA File :09/24/040/00098/AM09/	Lic.No/Date:0910034260 11.06.2008	Defer Date:14.10.2008
	Decision : Committee considered the case as per agenda and observed that it was considered in its 25/82 meeting held on 16.09.2008 and was deferred for 14.10.2008 for comments of Chemical Division. It was, therefore, decided to defer case for 14.10.2008.			

61	Case No.:38/13/82-ALC4/2008	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Approved

	HQ File :01/82/050/00545/AM09/	RLA File :09/24/040/00101/AM09/	Lic.No/Date:0910034291 13.06.2008	
	Decision :Case has already been approved by NC in its 25/09 meeting held on 16.09.2008.			

62	Case No.:7/14/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred
	HQ File :01/82/050/00559/AM09/	RLA File :03/94/040/00286/AM09/	Lic.No/Date:0310474589 13.06.2008	Defer Date: 21.10.2008
	Decision :Committee decided to defer case for 21.10.2008 for comments of PI Division.			

63	Case No.:5/14/82-ALC4/2008	Party Name:SALVI CHEMICAL INDUSTRIES LIMITED	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred
	HQ File :01/82/050/00557/AM09/	RLA File :03/95/040/00255/AM09/	Lic.No/Date:0310475090 17.06.2008	Defer Date:04.11.2008
	Decision :Committee decided to remind RA/firm to furnish application, copy of DML, if applicable and technical details as per Appendix 33. Accordingly, case was deferred for 04.11.2008.			

64	Case No.:51/14/82-ALC4/2008	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred
	HQ File :01/82/050/00603/AM09/	RLA File :09/24/040/00110/AM09/	Lic.No/Date:0910034350 19.06.2008	Defer Date:21.10.2008
	Decision :Committee decided to defer case for 21.10.2008 for comments of PI Division.			

65	Case No.:52/14/82-ALC4/2008	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred
	HQ File :01/82/050/00604/AM09/	RLA File :09/24/040/00357/AM08/	Lic.No/Date:0910034351 19.06.2008	Defer Date:21.10.2008
	Decision : Committee decided to defer case for 21.10.2008 for comments of PI Division.			

66	Case No.:81/14/82-ALC4/2008	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred
	HQ File :01/82/050/00633/AM09/	RLA File :03/95/040/00257/AM09/	Lic.No/Date:0310475550 19.06.2008	Defer Date:21.10.2008
	Decision : Committee decided to defer case for 21.10.2008 for comments of PI Division.			

			Meet No/Date:26/82-ALC4/2008	
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67	Case No.:85/14/82-ALC4/2008	Party Name:CIPLA LIMITED	23.09.2008	Status:Case
	HQ File :01/82/050/00637/AM09/	RLA File :03/94/040/00311/AM09/	Lic.No/Date:0310475620 20.06.2008	Deferred Defer Date:21.10.2008
	Decision : Committee decided to defer case for 21.10.2008 for comments of PI Division.			

68	Case No.:1/16/82-ALC4/2008	Party Name:MEDREICH LIMITED	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred
	HQ File :01/82/050/00694/AM09/	RLA File :07/24/040/00143/AM09/	Lic.No/Date:0710058296 03.07.2008	Defer Date:07.10.2008
	Decision : Committee considered the case as per agenda and observed that it was considered in its 24/82 meeting held on 09.09.2008 and was deferred for 07.10.2008 for comments of PI Division. It was, therefore, decided to defer case for 07.10.2008.			

69	Case No.:15/16/82-ALC4/2008	Party Name:MALWA OXYGEN & INDUSTRIAL GASES PVT.LTD.,	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred
	HQ File :01/82/050/00708/AM09/	RLA File :11/24/040/00021/AM08/	Lic.No/Date:1110017641 03.07.2008	Defer Date:21.10.2008
	Decision : Committee decided to defer case for 21.10.2008 for comments of Chemical Division.			

70

Case No.:2/26/82-ALC4/2008	Party Name:SALVI CHEMICAL INDUSTRIES LIMITED	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Approved	
HQ File :01/82/050/00998/AM09/	RLA File :03/95/040/00310/AM09/	Lic.No/Date:0310477481 04.07.2008		
Decision :Committee considered case as per agenda and in light of written comments forwarded by PI Division vide their U.O. No.35011/207/2004-PI-III dated 23.09.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty	Sl.No.	Import items	Qty. allowed
Ferrous Fumerate USP Purity not less than 97%	1 Kg.	1.	Furmeric Acid	0.856 kg
		2.	Soda Ash	0.944 kg
		3.	Ferrous Sulphate	1.98 kg
RA concerned may take further necessary action as per above decision of NC.				

71	Case No.:22/16/82-ALC4/2008	Party Name:SONIC BIOCHEM EXTRACTIONS LTD.,	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Transferred to Different Section
	HQ File :01/82/050/00715/AM09/	RLA File :11/24/040/00010/AM09/	Lic.No/Date:1110017655 07.07.2008	

	Bromo Benzene	2.	Bromine	1.200 kg
RA concerned may take further necessary action as per above decision of NC.				

77	Case No.:26/17/82-ALC4/2008	Party Name:SKM PHARMA(P)LTD.,	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred
	HQ File :01/82/050/00750/AM09/	RLA File :07/24/040/00096/AM09/	Lic.No/Date:0710058483 14.07.2008	Defer Date:21.10.2008
	Decision : Committee decided to defer case for 21.10.2008 for comments of PI Division.			

78	Case No.:27/17/82-ALC4/2008	Party Name:METROPOLITAN OVERSEAS LIMITED,	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred
	HQ File :01/82/050/00751/AM09/	RLA File :03/95/040/00308/AM09/	Lic.No/Date:0310478772 15.07.2008	Defer Date:21.10.2008
	Decision : Committee decided to defer case for 21.10.2008 for comments of PI Division.			

79	Case No.:6/18/82-ALC4/2008	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred
	HQ File :01/82/050/00759/AM09/	RLA File :09/24/040/00111/AM09/	Lic.No/Date:0910034663 16.07.2008	Defer Date:21.10.2008
	Decision : Committee decided to defer case for 21.10.2008 for comments of PI Division.			

80	Case No.:9/18/82-ALC4/2008	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Approved
	HQ File :01/82/050/00762/AM09/	RLA File :05/24/040/00258/AM09/	Lic.No/Date:0510224080 18.07.2008	
	Decision :Committee decided to close the case as Advance Authorisation has been issued under para 4.7.1 of HBP.			

81	Case No.:11/18/82-ALC4/2008	Party Name:MEDREICH LIMITED	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred
	HQ File :01/82/050/00764/AM09/	RLA File :07/24/040/00196/AM09/	Lic.No/Date:0710058625 18.07.2008	Defer Date:21.10.2008
	Decision : Committee decided to defer case for 21.10.2008 for comments of PI Division.			

82	Case No.:12/18/82-ALC4/2008	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred
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	HQ File :01/82/050/00765/AM09/	RLA File :09/24/040/00139/AM09/	Lic.No/Date:0910034701 18.07.2008	Defer Date:21.10.2008
	Decision : Committee decided to defer case for 21.10.2008 for comments of PI Division.			

83	Case No.:13/18/82-ALC4/2008	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Approved
	HQ File :01/82/050/00766/AM09/	RLA File :05/24/040/00263/AM09/	Lic.No/Date:0510224123 18.07.2008	
	Decision :Committee decided to close the case as Advance Authorisation has been issued under para 4.7.1 of HBP.			

84	Case No.:14/18/82-ALC4/2008	Party Name:VIVIN LABORATORIES PRIVATE LIMITED	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred
	HQ File :01/82/050/00767/AM09/	RLA File :09/24/040/00161/AM09/	Lic.No/Date:0910034714 21.07.2008	Defer Date:21.10.2008
	Decision : Committee decided to defer case for 21.10.2008 for comments of PI Division.			

85	Case No.:16/18/82-ALC4/2008	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred
	HQ File :01/82/050/00769/AM09/	RLA File :03/95/040/00355/AM09/	Lic.No/Date:0310479455 21.07.2008	Defer Date:21.10.2008
	Decision : Committee decided to defer case for 21.10.2008 for comments of Chemical Division.			

86	Case No.:17/18/82-ALC4/2008	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred
	HQ File :01/82/050/00770/AM09/	RLA File :04/24/040/00091/AM09/	Lic.No/Date:0410097322 21.07.2008	Defer Date:07.10.2008
	Decision : Committee considered the case as per agenda and observed that it was considered in its 24/82 meeting held on 09.09.2008 and was deferred for 07.10.2008 for comments of PI Division. It was, therefore, decided to defer case for 07.10.2008.			

87	Case No.:18/18/82-ALC4/2008	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred
	HQ File :01/82/050/00771/AM09/	RLA File :04/24/040/00090/AM09/	Lic.No/Date:0410097323 21.07.2008	Defer Date:21.10.2008
	Decision : Committee decided to defer case for 21.10.2008 for comments of PI Division.			

	Case No.:1/20/82-ALC4/2008	Party Name:PAUSHAK LIMITED	Meet No/Date:26/82-ALC4/2008	
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88			23.09.2008	Status:Case
	HQ File :01/82/050/00793/AM09/	RLA File :34/24/040/00049/AM09/	Lic.No/Date:3410021924 25.07.2008	Deferred Defer Date:07.10.2008
	Decision : Committee considered the case as per agenda and observed that it was considered in its 24/82 meeting held on 09.09.2008 and was deferred for 07.10.2008 for comments of Chemical Division. It was, therefore, decided to defer case for 07.10.2008.			

89	Case No.:10/20/82-ALC4/2008	Party Name:MAHARASHTRA ORGANO METALLIC CATALYSTS PVT.LTD.	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred
	HQ File :01/82/050/00802/AM09/	RLA File :03/95/040/00358/AM09/	Lic.No/Date:0310480301 25.07.2008	Defer Date:07.10.2008
	Decision : Committee considered the case as per agenda and observed that it was considered in its 24/82 meeting held on 09.09.2008 and was deferred for 07.10.2008 for comments of Chemical Division. It was, therefore, decided to defer case for 07.10.2008.			

90	Case No.:2/20/82-ALC4/2008	Party Name:SHREE BANKEY BEHARI LAL BOARD MILLS	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred
	HQ File :01/82/050/00794/AM09/	RLA File :05/24/040/00232/AM09/	Lic.No/Date:0510224474 28.07.2008	Defer Date:07.10.2008
	Decision : Committee considered the case as per agenda and observed that it was considered in its 24/82 meeting held on 09.09.2008 and was deferred for 07.10.2008 for comments of Chemical Division. It was, therefore, decided to defer case for 07.10.2008.			

91	Case No.:5/20/82-ALC4/2008	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred
	HQ File :01/82/050/00797/AM09/	RLA File :05/24/040/00269/AM09/	Lic.No/Date:0510224493 28.07.2008	Defer Date:07.10.2008
	Decision : Committee considered the case as per agenda and observed that it was considered in its 24/82 meeting held on 09.09.2008 and was deferred for 07.10.2008 for comments of PI Division. It was, therefore, decided to defer case for 07.10.2008.			

92	Case No.:6/20/82-ALC4/2008	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred
	HQ File :01/82/050/00798/AM09/	RLA File :05/24/040/00270/AM09/	Lic.No/Date:0510224498 28.07.2008	Defer Date:07.10.2008
	Decision : Committee considered the case as per agenda and observed that it was considered in its 24/82 meeting held on 09.09.2008 and was deferred for 07.10.2008 for comments of PI Division. It was, therefore, decided to defer case for 07.10.2008.			

93	Case No.:7/20/82-ALC4/2008	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred

	HQ File :01/82/050/00799/AM09/	RLA File :05/24/040/00271/AM09/	Lic.No/Date:0510224505 28.07.2008	Defer Date:07.10.2008
	Decision : Committee considered the case as per agenda and observed that it was considered in its 24/82 meeting held on 09.09.2008 and was deferred for 07.10.2008 for comments of PI Division. It was, therefore, decided to defer case for 07.10.2008.			

94	Case No.:20/20/82-ALC4/2008	Party Name:R L FINE CHEM	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred
	HQ File :01/82/050/00813/AM09/	RLA File :07/24/040/00167/AM09/	Lic.No/Date:0710058819 30.07.2008	Defer Date:21.10.2008
	Decision : Committee decided to defer case for 21.10.2008 for comments of PI Division.			

95	Case No.:21/20/82-ALC4/2008	Party Name:R L FINE CHEM	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred
	HQ File :01/82/050/00814/AM09/	RLA File :07/24/040/00168/AM09/	Lic.No/Date:0710058822 30.07.2008	Defer Date:21.10.2008
	Decision : Committee decided to defer case for 21.10.2008 for comments of PI Division.			

96	Case No.:24/20/82-ALC4/2008	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred
	HQ File :01/82/050/00817/AM09/	RLA File :09/24/040/00140/AM09/	Lic.No/Date:0910034848 30.07.2008	Defer Date:21.10.2008
	Decision :Committee decided to call for application, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 21.10.2008.			

97	Case No.:26/20/82-ALC4/2008	Party Name:BIOCHEMICAL & SYNTHETIC PRODUCTS LTD	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred
	HQ File :01/82/050/00819/AM09/	RLA File :09/24/040/00167/AM09/	Lic.No/Date:0910034850 30.07.2008	Defer Date:21.10.2008
	Decision : Committee decided to defer case for 21.10.2008 for comments of PI Division.			

98	Case No.:30/20/82-ALC4/2008	Party Name:SURYA PHARMACEUTICAL LTD	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred
	HQ File :01/82/050/00823/AM09/	RLA File :22/24/040/00032/AM09/	Lic.No/Date:2210008034 30.07.2008	Defer Date:21.10.2008
	Decision :Committee observed that the RA/firm has been requested to furnish application, copy of DML, if applicable and technical details as per Appendix 33 vide letter dated 03.09.2008, but no reply has been received. It was, therefore, decided to await reply of RA/firm and defer the case for 21.10.2008.			

99	Case No.:31/20/82-ALC4/2008	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred
	HQ File :01/82/050/00824/AM09/	RLA File :03/95/040/00312/AM09/	Lic.No/Date:0310480675 01.08.2008	Defer Date:21.10.2008
	Decision : Committee decided to defer case for 21.10.2008 for comments of Chemical Division.			

100	Case No.:32/20/82-ALC4/2008	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Approved									
	HQ File :01/82/050/00825/AM09/	RLA File :03/94/040/00182/AM09/	Lic.No/Date:0310480689 01.08.2008										
	Decision:Committee considered case as per agenda and in light of its earlier decision taken in its 45/08 meeting held on 11.03.2008 and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Testosterone</td><td>1kg.</td><td>1.</td><td>Androst-4-ene-3,17 dione</td><td>1.33kg</td></tr> </tbody> </table>				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Testosterone	1kg.	1.	Androst-4-ene-3,17 dione
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed									
Testosterone	1kg.	1.	Androst-4-ene-3,17 dione	1.33kg									
RA concerned may take further necessary action as per above decision of NC.													

101

Case No.:33/20/82-ALC4/2008	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Approved	
HQ File :01/82/050/00826/AM09/	RLA File :03/94/040/00319/AM09/	Lic.No/Date:0310480699 01.08.2008		
Decision:Committee considered case as per agenda and in light of written comments forwarded by PI Division vide their U.O. No.35011/88/2007-PI-III dated 23.09.2008 and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Hydrochlorothiazide	1kg.	1.	2,4-Disulfonamide-5-chloroaniline (Chloraminophenamide)	1.194 kg
		2.	Methanol	3.79 kg
RA concerned may take further necessary action as per above decision of NC.				

102	Case No.:34/20/82-ALC4/2008	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:26/82-ALC4/2008	Status:Case
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			23.09.2008	Deferred
	HQ File :01/82/050/00827/AM09/	RLA File :03/94/040/00356/AM09/	Lic.No/Date:0310480702 01.08.2008	Defer Date:21.10.2008
	Decision : Committee decided to defer case for 21.10.2008 for comments of PI Division.			

103	Case No.:35/20/82-ALC4/2008	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred
	HQ File :01/82/050/00828/AM09/	RLA File :07/24/040/00222/AM09/	Lic.No/Date:0710058848 01.08.2008	Defer Date:07.10.2008
	Decision : Committee decided to defer case for 07.10.2008 for comments of Chemical/PI Division.			

104	Case No.:36/20/82-ALC4/2008	Party Name:HETERO LABS LTD.	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred
	HQ File :01/82/050/00829/AM09/	RLA File :09/24/040/00164/AM09/	Lic.No/Date:0910034903 01.08.2008	Defer Date:04.11.2008
	Decision :Committee decided to call for application, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 04.11.2008.			

105	Case No.:37/20/82-ALC4/2008	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred
	HQ File :01/82/050/00830/AM09/	RLA File :09/24/040/00154/AM09/	Lic.No/Date:0910034904 01.08.2008	Defer Date:04.11.2008
	Decision : Committee decided to call for application, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 04.11.2008.			

106	Case No.:38/20/82-ALC4/2008	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred
	HQ File :01/82/050/00831/AM09/	RLA File :09/24/040/00166/AM09/	Lic.No/Date:0910034905 01.08.2008	Defer Date:21.10.2008
	Decision :Committee decided to defer case for 21.10.2008 for comments of PI Division.			

107	Case No.:40/20/82-ALC4/2008	Party Name:MERCK LIMITED	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Approved
	HQ File :01/82/050/00833/AM09/	RLA File :03/95/040/00375/AM09/	Lic.No/Date:0310480824 01.08.2008	
	Decision :Committee decided to close the case as Advance Authorisation has been issued under para 4.7.1 of HBP.			

108	Case No.:41/20/82-ALC4/2008	Party Name:MEDREICH CEPHTECH PVT LTD.	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred
	HQ File :01/82/050/00834/AM09/	RLA File :09/24/040/00149/AM09/	Lic.No/Date:0910034908 04.08.2008	Defer Date:21.10.2008
	Decision :Committee decided to remind RA/firm to furnish application, copy of DML, if applicable and technical details as per Appendix 33. Accordingly, case was deferred for 21.10.2008.			

109	Case No.:42/20/82-ALC4/2008	Party Name:HETERO LABS LTD.	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Approved																								
	HQ File :01/82/050/00835/AM09/	RLA File :09/24/040/00152/AM09/	Lic.No/Date:0910034909 04.08.2008																									
	Decision : Committee considered case as per agenda and in light of written comments forwarded by PI Division vide their U.O. No.35011/219/2005-PI-III dated 23.09.2008 and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="6">Nevirapine</td><td rowspan="6">1kg.</td><td>1.</td><td>2-Chloro Nicotinic Acid</td><td>1.13 kg.</td></tr> <tr> <td>2.</td><td>Cyclo Propylamine</td><td>1.20 kg</td></tr> <tr> <td>3.</td><td>Malono Nitrile</td><td>1.088 kg</td></tr> <tr> <td>4.</td><td>Methyl Tert. Butyl Ether</td><td>3.01 kg</td></tr> <tr> <td>5.</td><td>Methylene Chloride</td><td>6.71 kg</td></tr> <tr> <td>6.</td><td>Pyridine</td><td>0.566 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Nevirapine	1kg.	1.	2-Chloro Nicotinic Acid	1.13 kg.	2.	Cyclo Propylamine	1.20 kg	3.	Malono Nitrile	1.088 kg	4.	Methyl Tert. Butyl Ether	3.01 kg	5.	Methylene Chloride	6.71 kg	6.	Pyridine
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed																								
Nevirapine	1kg.	1.	2-Chloro Nicotinic Acid	1.13 kg.																								
		2.	Cyclo Propylamine	1.20 kg																								
		3.	Malono Nitrile	1.088 kg																								
		4.	Methyl Tert. Butyl Ether	3.01 kg																								
		5.	Methylene Chloride	6.71 kg																								
		6.	Pyridine	0.566 kg																								

110	Case No.:43/20/82-ALC4/2008	Party Name:VIVIMED LABS LIMITED	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred
	HQ File :01/82/050/00836/AM09/	RLA File :09/24/040/00180/AM09/	Lic.No/Date:0910034928 04.08.2008	Defer Date:21.10.2008
	Decision :Committee decided to defer case for 21.10.2008 for comments of Chemical Division.			

111	Case No.:46/20/82-ALC4/2008	Party Name:KAMUD DRUGS PVT.LIMITED.,	Meet No/Date:26/82-ALC4/2008	Status:Case
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			23.09.2008	Deferred
	HQ File :01/82/050/00839/AM09/	RLA File :31/24/040/00119/AM09/	Lic.No/Date:3110034700 04.08.2008	Defer Date:21.10.2008
	Decision :Committee decided to remind RA/firm to furnish application, copy of DML and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 21.10.2008.			

112	Case No.:47/20/82-ALC4/2008	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred
	HQ File :01/82/050/00840/AM09/	RLA File :03/94/040/00405/AM09/	Lic.No/Date:0310481261 05.08.2008	Defer Date:21.10.2008
	Decision : Committee decided to remind RA/firm to furnish application, copy of DML and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 21.10.2008.			

113	Case No.:49/20/82-ALC4/2008	Party Name:AARTI DRUGS LIMITED	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred
	HQ File :01/82/050/00842/AM09/	RLA File :03/94/040/00210/AM09/	Lic.No/Date:0310481329 05.08.2008	Defer Date:21.10.2008
	Decision : Committee decided to remind RA/firm to furnish application, copy of DML and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 21.10.2008.			

114	Case No.:50/20/82-ALC4/2008	Party Name:AARTI DRUGS LIMITED	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred
	HQ File :01/82/050/00843/AM09/	RLA File :03/94/040/00117/AM09/	Lic.No/Date:0310481343 05.08.2008	Defer Date:21.10.2008
	Decision : Committee decided to remind RA/firm to furnish application, copy of DML and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 21.10.2008.			

115	Case No.:51/20/82-ALC4/2008	Party Name:ALCON BIOSCIENCES PRIVATE LIMITED	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred
	HQ File :01/82/050/00844/AM09/	RLA File :03/94/040/00339/AM09/	Lic.No/Date:0310481345 05.08.2008	Defer Date:21.10.2008
	Decision : Committee decided to remind RA/firm to furnish application, copy of DML and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 21.10.2008.			

116	Case No.:52/20/82-ALC4/2008	Party Name:ALCON BIOSCIENCES PRIVATE LIMITED	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred

	HQ File :01/82/050/00845/AM09/	RLA File :03/94/040/00335/AM09/	Lic.No/Date:0310481360 05.08.2008	Defer Date:21.10.2008
	Decision : Committee decided to remind RA/firm to furnish application, copy of DML and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 21.10.2008.			

117	Case No.:53/20/82-ALC4/2008	Party Name:MAHAVIR DYE CHEM	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred
	HQ File :01/82/050/00846/AM09/	RLA File :52/24/040/00011/AM09/	Lic.No/Date:5210024053 05.08.2008	Defer Date:21.10.2008
	Decision :Committee decided to defer case for 21.10.2008 for comments of Chemical Division.			

118	Case No.:58/20/82-ALC4/2008	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred
	HQ File :01/82/050/00851/AM09/	RLA File :07/24/040/00227/AM09/	Lic.No/Date:0710058900 06.08.2008	Defer Date:07.10.2008
	Decision :Committee decided to defer case for 07.10.2008 for comments of Chemical/PI Division.			

119	Case No.:61/20/82-ALC4/2008	Party Name:HEMMO PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred
	HQ File :01/82/050/00854/AM09/	RLA File :03/94/040/00251/AM09/	Lic.No/Date:0310481523 06.08.2008	Defer Date:21.10.2008
	Decision :Committee decided to forward a copy of application to DBT for their comments. Accordingly, case was deferred for 21.10.2008.			

120	Case No.:1/21/82-ALC4/2008	Party Name:AROMA AROMATICS & FLAVOURS	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred
	HQ File :01/82/050/00856/AM09/	RLA File :05/24/040/00274/AM09/	Lic.No/Date:0510225070 07.08.2008	Defer Date:21.10.2008
	Decision : Committee decided to call for application, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 21.10.2008.			

121	Case No.:5/21/82-ALC4/2008	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred
	HQ File :01/82/050/00860/AM09/	RLA File :31/24/040/00128/AM09/	Lic.No/Date:3110034769 07.08.2008	Defer Date:04.11.2008
	Decision : Committee decided to call for application, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 21.10.2008.			

122	Case No.:6/21/82-ALC4/2008	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred
	HQ File :01/82/050/00861/AM09/	RLA File :31/24/040/00126/AM09/	Lic.No/Date:3110034770 07.08.2008	Defer Date:04.11.2008
	Decision : Committee decided to call for application, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 21.10.2008.			

123	Case No.:5/22/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred
	HQ File :01/82/050/00868/AM09/	RLA File :03/94/040/00389/AM09/	Lic.No/Date:0310481960 08.08.2008	Defer Date:21.10.2008
	Decision :Committee decided to defer case for 21.10.2008 for comments of PI Division.			

124	Case No.:2/22/82-ALC4/2008	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred
	HQ File :01/82/050/00865/AM09/	RLA File :09/24/040/00174/AM09/	Lic.No/Date:0910035004 11.08.2008	Defer Date:21.10.2008
	Decision : Committee decided to defer case for 21.10.2008 for comments of PI Division.			

125	Case No.:3/22/82-ALC4/2008	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred
	HQ File :01/82/050/00866/AM09/	RLA File :09/24/040/00184/AM09/	Lic.No/Date:0910035005 11.08.2008	Defer Date:21.10.2008
	Decision : Committee decided to defer case for 21.10.2008 for comments of PI Division.			

126	Case No.:4/22/82-ALC4/2008	Party Name:HETERO LABS LTD.	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred
	HQ File :01/82/050/00867/AM09/	RLA File :09/24/040/00186/AM09/	Lic.No/Date:0910035006 11.08.2008	Defer Date:21.10.2008
	Decision : Committee decided to defer case for 21.10.2008 for comments of PI Division.			

127	Case No.:11/22/82-ALC4/2008	Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred
	HQ File :01/82/050/00874/AM09/	RLA File :11/24/040/00017/AM09/	Lic.No/Date:1110018129 11.08.2008	Defer Date:21.10.2008

Decision : Committee decided to defer case for 21.10.2008 for comments of PI Division.

128	Case No.:13/22/82-ALC4/2008	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred
	HQ File :01/82/050/00876/AM09/	RLA File :03/94/040/00463/AM09/	Lic.No/Date:0310482119 11.08.2008	Defer Date:21.10.2008
	Decision : Committee decided to defer case for 21.10.2008 for comments of PI Division.			

129	Case No.:10/22/82-ALC4/2008	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred
	HQ File :01/82/050/00873/AM09/	RLA File :09/24/040/00189/AM09/	Lic.No/Date:0910035022 12.08.2008	Defer Date:21.10.2008
	Decision : Committee decided to defer case for 21.10.2008 for comments of PI Division.			

130	Case No.:18/22/82-ALC4/2008	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred
	HQ File :01/82/050/00881/AM09/	RLA File :08/24/040/00076/AM09/	Lic.No/Date:0810073944 13.08.2008	Defer Date:04.11.2008
	Decision : Committee decided to call for application, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 04.11.2008.			

131	Case No.:19/22/82-ALC4/2008	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred
	HQ File :01/82/050/00882/AM09/	RLA File :03/94/040/00204/AM09/	Lic.No/Date:0310482608 14.08.2008	Defer Date:21.10.2008
	Decision : Committee decided to defer case for 21.10.2008 for comments of PI Division.			

132	Case No.:20/22/82-ALC4/2008	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred
	HQ File :01/82/050/00883/AM09/	RLA File :08/24/040/00070/AM09/	Lic.No/Date:0810073981 14.08.2008	Defer Date:04.11.2008
	Decision : Committee decided to call for application, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 04.11.2008.			

133	Case No.:21/22/82-ALC4/2008	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred
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	HQ File :01/82/050/00884/AM09/	RLA File :09/24/040/00195/AM09/	Lic.No/Date:0910035077 14.08.2008	Defer Date:04.11.2008
	Decision : Committee decided to call for application, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 04.11.2008.			

134	Case No.:22/22/82-ALC4/2008	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred
	HQ File :01/82/050/00885/AM09/	RLA File :09/24/040/00198/AM09/	Lic.No/Date:0910035078 14.08.2008	Defer Date:04.11.2008
	Decision : Committee decided to call for application, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 04.11.2008.			

135	Case No.:23/22/82-ALC4/2008	Party Name:ALMELO CHEMICALS(P) LTD.,	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred
	HQ File :01/82/050/00886/AM09/	RLA File :09/24/040/00105/AM09/	Lic.No/Date:0910035079 14.08.2008	Defer Date:04.11.2008
	Decision : Committee decided to call for application, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 04.11.2008.			

136	Case No.:24/22/82-ALC4/2008	Party Name:KREATIVE ORGANICS (P) LTD.,	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred
	HQ File :01/82/050/00887/AM09/	RLA File :09/24/040/00188/AM09/	Lic.No/Date:0910035081 14.08.2008	Defer Date:21.10.2008
	Decision : Committee decided to defer case for 21.10.2008 for comments of Chemical Division.			

137	Case No.:29/22/82-ALC4/2008	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred
	HQ File :01/82/050/00892/AM09/	RLA File :03/94/040/00262/AM09/	Lic.No/Date:0310482758 14.08.2008	Defer Date:21.10.2008
	Decision : Committee decided to defer case for 21.10.2008 for comments of Chemical Division.			

138	Case No.:27/22/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred
	HQ File :01/82/050/00890/AM09/	RLA File :03/94/040/00490/AM09/	Lic.No/Date:0310482885 18.08.2008	Defer Date:21.10.2008
	Decision : Committee decided to defer case for 21.10.2008 for comments of PI Division.			

139	Case No.:30/22/82-ALC4/2008	Party Name:EXCEL CROP CARE LIMITED	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Transferred to Different Section
	HQ File :01/82/050/00893/AM09/	RLA File :03/94/040/00329/AM09/	Lic.No/Date:0310482797 18.08.2008	
	Decision :Committee decided to transfer the case to NC-4.			

140	Case No.:31/22/82-ALC4/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Approved									
	HQ File :01/82/050/00894/AM09/	RLA File :03/94/040/00169/AM09/	Lic.No/Date:0310482828 18.08.2008										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/94/2004/Ch.II dated 10.09.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import item</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Anti Polymerant DA-2604/DA-2625/DA-2336. Sodium Salt of 6-Aminohexanoic Acid (50%)</td><td>1 Kg.</td><td>1.</td><td>Hexane Iso Oxime Aminocaproic Lactum/2-Oxohexamethyleneimine</td><td>0.362 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export Product	Export Qty.	Sl.No.	Import item	Qty. allowed	Anti Polymerant DA-2604/DA-2625/DA-2336. Sodium Salt of 6-Aminohexanoic Acid (50%)	1 Kg.	1.	Hexane Iso Oxime Aminocaproic Lactum/2-Oxohexamethyleneimine
Export Product	Export Qty.	Sl.No.	Import item	Qty. allowed									
Anti Polymerant DA-2604/DA-2625/DA-2336. Sodium Salt of 6-Aminohexanoic Acid (50%)	1 Kg.	1.	Hexane Iso Oxime Aminocaproic Lactum/2-Oxohexamethyleneimine	0.362 kg									

141	Case No.:33/22/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred
	HQ File :01/82/050/00896/AM09/	RLA File :03/94/040/00359/AM09/	Lic.No/Date:0310482870 18.08.2008	Defer Date:21.10.2008
	Decision : Committee decided to defer case for 21.10.2008 for comments of PI Division.			

142	Case No.:34/22/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred
	HQ File :01/82/050/00897/AM09/	RLA File :03/94/040/00364/AM09/	Lic.No/Date:0310482880 18.08.2008	Defer Date:21.10.2008
	Decision : Committee decided to defer case for 21.10.2008 for comments of PI Division.			

143	Case No.:38/22/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred

HQ File :01/82/050/00901/AM09/	RLA File :03/94/040/00452/AM09/	Lic.No/Date:0310482896 18.08.2008	Defer Date:21.10.2008
Decision : Committee decided to defer case for 21.10.2008 for comments of PI Division.			

144	Case No.:39/22/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred
	HQ File :01/82/050/00902/AM09/	RLA File :03/94/040/00451/AM09/	Lic.No/Date:0310482900 18.08.2008	Defer Date:21.10.2008
	Decision : Committee decided to defer case for 21.10.2008 for comments of PI Division.			

145	Case No.:40/22/82-ALC4/2008	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred
	HQ File :01/82/050/00903/AM09/	RLA File :08/24/040/00061/AM09/	Lic.No/Date:0810074010 18.08.2008	Defer Date:04.11.2008
	Decision : Committee decided to call for application, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 04.11.2008.			

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Case No.:41/22/82-ALC4/2008	Party Name:AKZO NOBEL CHEMICALS (INDIA) LIMITED.	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Approved	
HQ File :01/82/050/00904/AM09/	RLA File :31/24/040/00133/AM09/	Lic.No/Date:3110034956 19.08.2008		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/315/2000/Ch.III dated 15.11.2004 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import item	Qty. allowed
Trigonox-EHP W50 bis(2-ethylhexyl)peroxydicarbonate (50%)	1 Kg.	1.	2-Ethyl hexyl chloroformate (2-EHCF)	0.583 kg
		2.	Polyvinyl Alcohol	0.030 kg
		3.	Anti-foaming agent (Dequest)	0.0005 kg
		4.	Container HDPE 30 Ltrs Loose with 2 labels	As per packing policy
		5.	Screwcap K60 with pregasket	Aas per packing policy
RA concerned may take further necessary action as per above decision of NC.				

147	Case No.:1/26/82-ALC4/2008	Party Name:SRIDHANADA LABORATORIES	Meet No/Date:26/82-ALC4/2008	Status:Case
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		23.09.2008	Deferred
HQ File :01/82/050/00997/AM09/	RLA File :09/24/040/00234/AM09/	Lic.No/Date:0910035247 10.09.2008	Defer Date:04.11.2008
Decision : Committee decided to call for application, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 04.11.2008.			

148	Case No.:3/26/82-ALC4/2008	Party Name:ALTA LABORATORIES LTD.	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Approved									
	HQ File :01/82/050/00999/AM09/	RLA File :03/94/040/00519/AM09/	Lic.No/Date:0310485870 10.09.2008										
	Decision : Committee considered case as per agenda and in light of its earlier decision taken in its 11/82 meeting held on 10.06.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import item</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Sodium Salicylate</td><td>1 Kg.</td><td>1.</td><td>Salicylic Acid</td><td>0.88 kg</td></tr> </tbody> </table>				Export Product	Export Qty.	Sl.No.	Import item	Qty. allowed	Sodium Salicylate	1 Kg.	1.	Salicylic Acid
Export Product	Export Qty.	Sl.No.	Import item	Qty. allowed									
Sodium Salicylate	1 Kg.	1.	Salicylic Acid	0.88 kg									
RA concerned may take further necessary action as per above decision of NC.													

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Case No.:4/26/82-ALC4/2008	Party Name:AKZO NOBEL CHEMICALS (INDIA) LIMITED.	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Approved	
HQ File :01/82/050/01001/AM09/	RLA File :31/24/040/00160/AM09/	Lic.No/Date:3110035346 10.09.2008		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/315/2000/Ch.III dated 24.05.2005 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import item	Qty. allowed
Tertiary Butyl Peroxy 2 ethyl Hexanoate (TX 21S)	1 Kg.	1.	2-Ethyl Hexanoyl Chloride	0.782 kg
		2.	Tert-butyl Hydro Peroxide 70%	0.694 kg
		3.	Magnesium Sulphata-2 aqueous	0.031 kg
RA concerned may take further necessary action as per above decision of NC.				

150	Case No.:5/26/82-ALC4/2008	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Approved
	HQ File :01/82/050/01002/AM09/	RLA File :34/24/040/00110/AM09/	Lic.No/Date:3410022277 10.09.2008	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/112/2005/Ch.II dated				

26.06.2007 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import item	Qty. allowed
Verdyl Acetate	1 Kg.	1.	Dicyclopentadiene	0.800 kg
		2.	Acetic Acid	0.112 kg

RA concerned may take further necessary action as per above decision of NC.

151	Case No.:6/26/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Approved												
	HQ File :01/82/050/01003/AM09/	RLA File :03/94/040/00545/AM09/	Lic.No/Date:0310485953 10.09.2008													
	Decision :Committee considered case as per agenda and in light of its earlier decision taken in its 45/82 meeting held on 11.03.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> <tr> <td rowspan="2">Tenofovir Disoproxil Fumerate Tablets 300mg/Tenvir Tablets Total weight of Tenofovir Disoproxil Fumerate— 1246.105 kg.</td><td rowspan="2">4072240 Nos.</td><td>1.</td><td>9-[2-(Phosphonyl Methoxy)Propyl] Adenine</td><td>0.8026kg/kg of Tenofovir Disoproxil Fumerate</td></tr> <tr> <td>2.</td><td>Chloromethyl Isopropyl carbonate</td><td>2.08670kg/kg of Tenofovir Disoproxil Fumerate</td></tr> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	Tenofovir Disoproxil Fumerate Tablets 300mg/Tenvir Tablets Total weight of Tenofovir Disoproxil Fumerate— 1246.105 kg.	4072240 Nos.	1.	9-[2-(Phosphonyl Methoxy)Propyl] Adenine	0.8026kg/kg of Tenofovir Disoproxil Fumerate	2.	Chloromethyl Isopropyl carbonate
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product												
Tenofovir Disoproxil Fumerate Tablets 300mg/Tenvir Tablets Total weight of Tenofovir Disoproxil Fumerate— 1246.105 kg.	4072240 Nos.	1.	9-[2-(Phosphonyl Methoxy)Propyl] Adenine	0.8026kg/kg of Tenofovir Disoproxil Fumerate												
		2.	Chloromethyl Isopropyl carbonate	2.08670kg/kg of Tenofovir Disoproxil Fumerate												

152	Case No.:7/26/82-ALC4/2008	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred
	HQ File :01/82/050/01004/AM09/	RLA File :03/94/040/00357/AM09/	Lic.No/Date:0310485956 10.09.2008	Defer Date:21.10.2008
	Decision : Committee decided to defer case for 21.10.2008 for comments of PI Division.			

153	Case No.:8/26/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred
	HQ File :01/82/050/01005/AM09/	RLA File :03/94/040/00543/AM09/	Lic.No/Date:0310485962 10.09.2008	Defer

	Decision : Committee decided to defer case for 21.10.2008 for comments of PI Division.				Date:21.10.2008	
154	Case No.:9/26/82-ALC4/2008		Party Name:CIPLA LIMITED		Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred
	HQ File :01/82/050/01006/AM09/		RLA File :03/94/040/00569/AM09/		Lic.No/Date:0310485964 10.09.2008	Defer Date:21.10.2008
	Decision : Committee decided to defer case for 21.10.2008 for comments of PI Division.					
155	Case No.:10/26/82-ALC4/2008		Party Name:SUVEN LIFE SCIENCES LIMITED		Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Approved
	HQ File :01/82/050/01007/AM09/		RLA File :09/24/040/00232/AM09/		Lic.No/Date:0910035254 11.09.2008	
	Decision: Committee considered the case as per agenda and in light of written comments forwarded by PI Division vide their O.M. No.35011/226/2006-PI-III dated 11.07.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-					
	Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	
	(2-Chloro-5-Iodophenyl)-[4-(Tetrahydrofuran-3-Yloxy Phenyl]-Methanone	1 kg.	1.	2-Chloro-5-Iodobenzoicacid	1.09 kg	
		2.	Fluoro Benzene	1.71 kg		
		3.	Methyl Tertiary Butyl ether	0.82 kg		
		4.	Iso Propyl Alcohol	3.34 kg		
		5.	Tetrahydrofuran	1.03 kg		
	RA concerned may take further necessary action as per above decision of NC.					
156	Case No.:11/26/82-ALC4/2008		Party Name:GUJARAT NARMADA VALLEY FERTILIZERS CO LTD		Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred
	HQ File :01/82/050/01008/AM09/		RLA File :34/24/040/00054/AM09/		Lic.No/Date:3410022287 11.09.2008	Defer Date:04.11.2008
	Decision : Committee decided to call for application, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 04.11.2008.					
157	Case No.:12/26/82-ALC4/2008		Party Name:ATUL LIMITED,		Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred
	HQ File :01/82/050/01009/AM09/		RLA File :08/24/040/00095/AM09/		Lic.No/Date:0810074624 11.09.2008	Defer Date:04.11.2008

Decision : Committee decided to call for application, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 04.11.2008.

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Case No.:13/26/82-ALC4/2008	Party Name: BAL PHARMA LTD	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Approved	
HQ File :01/82/050/01010/AM09/	RLA File :07/24/040/00315/AM09/	Lic.No/Date:0710059694 11.09.2008		
Decision :Committee considered case as per agenda and in light of written comments forwarded by PI Division vide their O.M. No.35011/117/2007-PI-III dated 19.05.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Amiloride Hcl	1 Kg.	1.	3,5 Diamino 6-Chloro Pyrazine Carboxylate	0.838 kg
		2.	Guanidine Hcl	0.40 kg
		3.	Sodium Methoxide	0.22 kg
		4.	Methanol	2.25 kg
		5.	Hyflo	Not allowed as it is a free-flowing agent and not an input in the manufacturing process.
		6.	Activated Carbon	0.100 kg
RA concerned may take further necessary action as per above decision of NC.				

159	Case No.:14/26/82-ALC4/2008	Party Name:SALVI CHEMICAL INDUSTRIES LIMITED	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred
	HQ File :01/82/050/01011/AM09/	RLA File :03/95/040/00486/AM09/	Lic.No/Date:0310485985 11.09.2008	Defer Date:04.11.2008
	Decision : Committee decided to call for application, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 04.11.2008.			

160	Case No.:15/26/82-ALC4/2008	Party Name:TECKBOND LABORATORIES PRIVATE LIMITED	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred
	HQ File :01/82/050/01012/AM09/	RLA File :09/24/040/00247/AM09/	Lic.No/Date:0910035265 12.09.2008	Defer Date:04.11.2008
	Decision : Committee decided to call for application, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for			

04.11.2008.

161	Case No.:16/26/82-ALC4/2008	Party Name:MEHTA PETRO REFINERIES LTD.	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred
	HQ File:01/82/050/01014/AM09/	RLA File :03/95/040/00660/AM08/	Lic.No/Date:0310486309 15.09.2008	Defer Date:04.11.2008
	Decision : Committee decided to call for application, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 04.11.2008.			

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Case No.:17/26/82-ALC4/2008	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Approved	
HQ File :01/82/050/01015/AM09/	RLA File :03/94/040/00425/AM09/	Lic.No/Date:0310486324 15.09.2008		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/110/2007/Ch.III dated 12.02.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import item	Qty. allowed
Copper EDTA Content: Min. (13-14%) as Cu	1 Kg.	1.	EDTA Acid Min. Assay 98%	0.710 kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:18/26/82-ALC4/2008	Party Name:KUMAR ORGANIC PRODUCTS LIMITED,	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Approved	
HQ File :01/82/050/01016/AM09/	RLA File :07/24/040/00314/AM09/	Lic.No/Date:0710059793 15.09.2008		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Chemical Division vide their U.O. No.15022/55/2002/Ch.II dated 11.03.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import item	Qty. allowed
Zinc Pyrithione Assay (48-50%)	1 Kg.	1.	2 Chloro Pyridine (Purity 85%)	0.600 kg
RA concerned may take further necessary action as per above decision of NC.				

164	Case No.:19/26/82-ALC4/2008	Party Name:R L FINE CHEM	Meet No/Date:26/82-ALC4/2008 23.09.2008	Status:Case Deferred
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HQ File :01/82/050/01017/AM09/	RLA File :07/24/040/00297/AM09/	Lic.No/Date:0710059800 15.09.2008	Defer Date:04.11.2008
Decision : Committee decided to call for application, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 04.11.2008.			

Outside Agenda-1	M/S Vivimed Labs Ltd
Norms Committee Meeting No.26/09	F.No.01/82/050/479/AM09
Meeting Date: 23.09.2008	RA F.No.09/24/040/00421/AM08
Adv.Lic.No.0910033446 dated 26.03.2003	
Committee observed that the Advance Licence number and date in respect of Case No.B-183 (M/S Vivimed Labs Ltd) (RLA file No.09/24/040/00421/AM08- HQ. File No.01/82/050/479/AM09) has been mentioned as "0910032245 dated 28.11.07" inadvertently in the minutes of NC Meeting No.24/09 held on 09.09.2008. It was decided to correct the same to read as "0910033446 dated 26.03.2008" Necessary instructions may be issued to concerned RA.	

Outside Agenda-2

Committee observed that in MC Meeting No.18/82-ALC4/2008 held on 29.07.2008, the quantity of one input viz. 7 ACA in respect of the following cases have inadvertently been allowed on a higher side:-

Sl.No.	Name of the firm	Advance Licence No. and date	RLA file No./HQ. file No.
1.	M/S Covalent Laboratoires P. Ltd. (Case No.37/14/82-ALC4/2008)	0910034344 dated 18.06.2008	09/24/40/70/AM09 01/82/50/589/AM09
2.	M/S Ranbaxy Laboratories Ltd. Case No.8/18/82-ALC4/2008)	0510224078 dated 18.07.2008	05/24/40/257/AM09 01/82/50/761/AM09

Committee decided that the import quantity of input viz. 7 ACA may be reduced to 0.998 kg/kg of export product.

The concerned Zonal Jt. DGFT, Mumbai and Zonal Jt. DGFT, CLA, New Delhi may be advised to take necessary action.

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